## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 05/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M.

Name of the Company		Subodh Kumar Agarwal-Vs- City Properties Pvt.Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date

M/S CITY PROPERTEIS
PULLY.

Deldokhama

Stokah Babai Brisi Roy

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## 19.01.2018 (S.No.105) – Suboth Kumar Agarwal Vs. City Properties Pvt. Ltd.

## ORDER

Ld. Counsel for the Corporate Debtor is present.

Ld. Counsel for the Corporate Debtor has filed Vakalatnama. Corporate Debtor is directed to file copy of the Board Resolution within three days and reply be filed within 7 days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed by seven days.

List on 29.01.2018 for admission.

(Jinan K.R.)

Member (Judicial)

(V.P. Singh)
Member (Judicial)